NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CP NO.269/Chd/Hry/2017

In the matter of:

One Vision Software India Pvt.Ltd. & Ors.

...Petitioners

Present:

Mr. Yash Pal Gupta, Advocate for Mr. Dhanjay Shukla,

Practising Company Secretary for the petitioners.

Mr. Yash Pal Gupta, Advocate has filed power of attorney for

the petitioner company along with No Objection from the previous counsel.

The same be taken on record.

This *suo moto* petition has been filed for composition of offence

under Section 168 of the Companies Act, 1956 for having violated the

provisions of Section 166 in holding the first Annual General Meeting for a

delay of 156 days.

Notice of this petition to the Registrar of Companies, NCT of

Delhi and Haryana for 13.02.2018. Notice be collected from the Registry and

be sent to the ROC, NCT of Delhi and Haryana by speed post immediately

and file affidavit of service at least 3 days before the date fixed.

Sd/-

(Justice R.P.Nagrath)

Member (Judicial)

January 12, 2018